## IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

# HON'BLE SHRI JUSTICE RAJENDRA KUMAR-IV ON THE 18<sup>th</sup> OF MARCH, 2024

#### MISC. PETITION No. 4312 of 2022

#### **BETWEEN:-**

KAMAL KUMAR DABAR S/O LATE SHRI MULKARAJ DABAR, AGED ABOUT 63 YEARS, OCCUPATION: BUS OPERATOR, R/O BUS STAND MUNGAWLI DISTRICT ASHOKNAGAR (MADHYA PRADESH)

....PETITIONER

(BY SHRI YPS RATHOUR - ADVOCATE HOLDING BRIEF OF SHRI S.D.SINGH - ADVOCATE FOR THE PETITIONER)

#### AND

- 1. STATE OF MADHYA PRADESH THROUGH PRINCIPAL SECRETARY, TRANSPORT DEPARTMENT, VALLABH BHAWAN, BHOPAL (MADHYA PRADESH)
- 2. REGIONAL TRANSPORT AUTHORITY, GWALIOR, DISTRICT GWALIOR (MADHYA PRADESH)
- 3. ARVIND SAMADHIYA S/O SHRI LAL SAMADHIYA R/O BANGLA CHAURAHA, DISTRICT ASHOKNAGAR (MADHYA PRADESH)
- 4. ARUN SAMADHIYA S/O SHRI LAL SAMADHIYA R / OBANGLA CHAURAHA, DISTRICT ASHOKNAGAR (MADHYA PRADESH)
- 5. JAGDISH SHARMA S/O OMKAR LAL SHARMA, R / O NEAR DUBEY LAUGE ASHOKNAGAR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI VISHAL TRIPATHI - GOVERNMENT ADVOCATE FOR RESPONDENTS NO.1 AND 2.
SHRI ISHWAR SINGH JADON - ADVOCATE FOR RESPONDENTS NO.3 TO 5)

This petition coming on for admission this day, the court passed the following:

### **ORDER**

Learned counsel for the petitioner submits that petition has become infructuous and order may be passed accordingly.

In view of above, petition is dismissed as infructuous.

(RAJENDRA KUMAR-IV) JUDGE

(alok)

